

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 145/2005

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SECTION OFFICER (Judl.)

Baruah
27/07/2007

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

145/05

original Application No.

Misc. Petition No.

Contempt Petition No.

Review Application No.

Applicant(s)

Shri H. M. Ahsan

Respondents

U. O. I. 2 025.

Advocate(s) for the Applicant(s)

Mr J.L. Sardar, S. Malhotra

Advocate(s) for the Respondents

CGSC.

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form is filed/C.P. for Rs. 50/- deposited v.v. P.C./BD No. <i>Z.O.G. 133-880</i> Dated.....13.6.05.....</p> <p><i>Alfred</i> Dy. Registrar</p> <p><i>145/05</i></p>	15.6.2005	<p>Heard Mr J.L. Sarkar, learned counsel for the applicant and Mr M.U. Ahmed, learned Addl. C.G.S.C. for the respondents. The application is disposed of at the admission stage itself. Detailed order contained in separate sheets.</p> <p><i>Parvez</i> Member</p>
<p><i>17.6.05</i></p> <p>C.C. of order handed over to the applicant on 16.6.05 and to the Dy. Secy. cells for the Respondent on 17.6.05.</p> <p><i>Alfred</i></p>	nkm	<p><i>Parvez</i> Vice-Chairman</p>
<p><i>Received</i> <i>17/6/05</i> Lester (Law) General Executive Gly.</p> <p><i>Mr. M. A. Ali</i> <i>17/6/05</i></p>		

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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. /XXXX No. 145 of 2005

DATE OF DECISION 15.6.2005

Smt Huten Mingam AnalAPPLICANT(S)

Mr J.L. Sarkar and Mr S. NathADVOCATE FOR THE
APPLICANT(S).

-VERSUS -

Union of India and othersRESPONDENT(S)

Mr M.U. Ahmed, Addl. C.G.S.C.ADVOCATE FOR THE
RESPONDENT(S).

THE HON'BLE MR. G. SIVARAJAN, VICE-CHAIRMAN

THE HON'BLE MR. K.V. PRAHLADAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman

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Wagao

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.145 of 2005

Date of decision: This the 15th day of June 2005

The Hon'ble Justice Shri G. Sivarajan, Vice-Chairman

The Hon'ble Shri K.V. Prahladan, Administrative Member

Smt Huten Mingam Anal
Deputy Commissioner,
Customs Division,
Imphal.Applicant

By Advocates Mr J.L. Sarkar and Mr S. Nath.

- versus -

1. Union of India, represented by the
Secretary (Revenue),
Ministry of Finance,
Department of Revenue,
North Block, New Delhi.
2. Central Board of Excise & Customs
(through its Chairman)
North Block, New Delhi.
3. Chief Commissioner,
Customs & Central Excise,
Shillong Zone,
Crescens Building,
M.G. Road, Shillong-1.
4. Commissioner of Customs (P)
Customs House,
110, M.G. Road,
Shillong-1.Respondents

By Advocate Mr M.U. Ahmed, Addl. C.G.S.C.

ORDERSIVARAJAN. J. (V.C.)

The applicant is a Joint Commissioner of Customs and Central Excise, presently working as Deputy Commissioner, Customs Division in Imphal. She has filed this application seeking for modification of the order of transfer dated 10.6.2005 and for giving a posting to her choice place, i.e. Delhi. The applicant is at serial No.185 in the transfer order. It is the case of the applicant that after serving in the North Eastern Region she had opted for a posting at Delhi, where she can live with her family. It is the grievance of the applicant that without considering the option exercised by her she has now been transferred to Kolkata against her option above. It is stated that these transfers are effected only to oblige certain officers who had made representations for giving posting to their place of choice and to the detriment of the applicant.

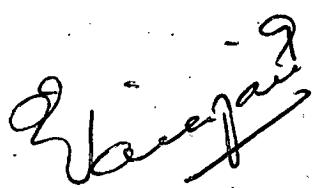
2. We have heard Mr. J.L. Sarkar, learned counsel for the applicant, and Mr. M.U. Ahmed, learned Addl. C.G.S.C. for the respondents. We have already disposed of similar cases today wherein we have directed the applicants to file representation before the Government. In this case also we issue a similar directions to the applicant to make a detailed representation against the impugned transfer order before the respondent No.1 within a period of ten days from today. If such a representation is filed the respondent No.1 will dispose of the same in accordance with law within a period of six weeks thereafter. If the applicant has not been relieved so far, she will be allowed to continue in the present place till a decision is taken on

9pm

her representation. If the applicant does not make any representation as directed within the stipulated period the respondents are free to proceed in accordance with law. The applicant will produce this order alongwith her representation before the respondent No.1 for compliance.

3. The O.A. is accordingly disposed of.


(K. V. PRAHLADAN)
ADMINISTRATIVE MEMBER


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(G. SIVARAJAN)
VICE-CHAIRMAN

nkm

4 JUN 2005

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

O.A.NO/2005

Smt. H.M.Anal

-Vs-

Union of India

Synopsis of the Application:

The applicant is a member of Group 'A' Service (IRS). She has been transferred from Kolkata and posted to Imphal w.e.f 12-09-2002 as Deputy Commissioner.

She is working as Joint Commissioner from May 2005. She is entitled to the benefit and concession for working in N.E. Region as regards tenure and choice of station.

CBEC has published transfer policy '2005(Annexure-B). The option was called for and she submitted for posting in Delhi on the ground that her husband work at Kabul and every 3 months he comes for a week or 10 days.

The order No. 91/2005 dated 10-06-2005(serial No. 185) She has been transferred to Kolkata again.

Her cause is that after serving in hard station (Imphal) she has a scope for her choice station posting. She has a 3 and ½ year old baby who needs parental care

4 JUN 2005

Guwahati Bench

In the Central Administrative Tribunal,
Guwahati Branch, Guwahati.

Smt. H.M. Anal
-Vs-
U.O.I & Ors.

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Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI

(An Application Under Section 19 of the Administrative Tribunals Act, 1985)

O.A. No. /2005

Smt. Huten Mingam Anal
Working as Deputy Commissioner,
Customs Division.
Imphal

..... Applicant

Vs

- 1) Union of India represented by the
Secretary (Revenue),
Ministry of Finance,
Department of Revenue,
North Block, New Delhi.
- 2) Central Board of Excise & Customs
(through its Chairman)
North Block, New Delhi.
- 3) Chief Commissioner,
Customs & Central Excise
Shillong Zone
Crescens Building
M.G. Road, Shillong -1
- 4) Commissioner of Customs (P)
Custom House ,
110, MG Road,
Shillong

..... Respondents

Details of the Application

1. Particulars of the order against which the application is made:

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filed by the applicant
through. Subroto
Sarkar
16.06.05

The application is made against the order of transfer No. 91/2005 dated 10/06/2005 issued by the Central Board of Excise & Customs (CBEC), in violation of the norms of transfer and the directives regarding the transfer and posting in the North Eastern Region in particular.

2. **Jurisdiction**

The applicant declares that the subject matter of this application is within the jurisdiction of the Hon'ble Tribunal.

3. **Limitation**

The applicant declares that the subject matter of the application is within the time limit prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. **Facts of the case**

4.1 That the applicant is a citizen of India and as such is entitled to the rights and privileges guaranteed by the Constitution of India.

4.2 That the applicant is a member of Group 'A', IRS (C&CE) Service and was appointed by the UPSC and belongs to the 1995 batch .Since her joining, her history of posting is given below:

Sl. No.	Post held	Station	From	To
I	Assistant Commissioner	Kolkata	13/5/98	18/8/00
II	Deputy Commissioner	Kolkata	20/8/00	30/8/02
III	Deputy Commissioner, Imphal	Imphal	12/9/02	May 2005
IV	Joint Commissioner of Customs	Imphal	May 2005	Till date

4.3 That the applicant during her present tenure has been posted at Imphal w.e.f.12/09/02. Now, she is working as Joint Commissioner. Being posted in the NE Region, she is entitled to certain special concessions and service benefits as per the direction of the Govt. of India.



4.4 That the Govt. of India's Policy on the transfer and posting to the North East Region bestow certain special concession and service benefits to the officers transferred to the North East Region. The Policy *inter alia*, states that –

- a) will be fixed tenure of two/three years.
- b) on completion of fixed tenure the officer will be posted to a station of her choice.

Copies of the relevant instructions are enclosed as Annexure – A1 & A2.

4.5 **The Central Board of Excise & Customs (CBEC)** under the Department of Revenue, Ministry of Finance, has recently formulated a New Transfer Policy for Group 'A' officers of the Indian Revenue Service (Customs & Central Excise). The transfer policy as mandated in the instruction itself, shall come into effect from the 1st April 2005.

Copy of the Transfer Policy CBEC 2005 is enclosed as Annexure – B

4.6 That pursuant to the New Transfer Policy, the CBEC had called for options for postings from all individual Group-A officers of the Indian Revenue Service (C & CE).

4.7 That your humble applicant accordingly submitted her option on 29/04/05 (Copy enclosed). She has opted for posting in Delhi on the ground that her husband works in Kabul, Afganistan. He comes home every three months for a week to ten days. Therefore, posting in Delhi is prayed for .

Copy of Option / Transfer Proforma submitted
to the CBEC is enclosed as Annexure – C.

4.8 That the order of transfer No. 91/2005 dated 10/06/2005 has been issued under which a number of Group 'A' officers have been transferred from one station to another. The name of the applicant also features against Sl.No. 185 of the said order. The applicant has been transferred to Kolkata. It is stated that the order of transfer has been issued as a routine exercise of power and has been done without application of mind. The existing policies of transfer and posting in particular of the officers posted in the NE region have not been taken into consideration while issuing the common transfer order and as a result, although, the applicant is protected under the prescribed transfer policy, has been transferred out of the present place of posting without taking into consideration the facts and her option under the transfer policy.

Copy of the Transfer Order dated 10/06/2005
is enclosed as Annexure – D.

4.09 That the applicant during her tenure of hardship posting in the North East Region has sincerely and diligently served despite being away from the family, on the implied promise in the 'North East Transfer Policy' that after completion of the "tenure" in the North East Region, she would be posted to a place of her choice. Accordingly, she has opted for a posting at Delhi so that she can be with her husband. The order No. 91/2005 dated 10/06/2005 issued by the CBEC has denied the applicant what is due to her thus violating the principles of promissory estoppels.

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4.10 That the applicant has an infant child , three and half years old who needs parental care of both mother and father . Thus , if the applicant is transferred to Kolkata , the child will miss the care of father .

4.11 That your humble applicant is aggrieved at the manifest injustice meted out to her on the following grounds –

- (a) That the CBEC by not accepting the "Option" of the applicant has denied the promise made in the North East Region Policy. Thus violating the promissory estoppels.
- (b) The impugned transfer order is also not in conformity with the present transfer policy of the CBEC considering the fact that Para 5.8 of the New Transfer Policy of the CBEC states that the officers, after completing their tenure in the North Eastern Region '**will get preference in posting to stations of their choice**'.

4.12. From the above, it appears that while issuing the transfer order, the CBEC has not taken the National Policy of Transfer on North East as well as its own Transfer Policy into consideration.

4.13. The delay in issuance of the Transfer order is in violation of CBEC's own deadline under Para 2.1(g) stipulating that –" All Annual Transfer orders shall normally be issued by 30th April, and, in any case, not later than 31st May of the year". The impugned transfer order, if implemented, will cause irreparable harm and loss to the applicant and she will be denied the justice of staying with her husband, when he comes for a short visit to India.

Copies of relevant instructions on posting of husband and wife at the same station is enclosed and marked as ANNEXURE E *and Annexure F*.

4.14 The impugned transfer order has been issued on 10/06/2005 with direction to submit compliance report of relieve of officers by the 15th June 2005 and thus denying natural justice and opportunity to make legitimate representation (11th and 12th June being holidays). This depicts a very hasty action and speaks of the colorable exercise of power under camouflage.

4.15 That the said transfer order has been issued whimsically, and arbitrariness is writ large in the facts and circumstances of the case and as such is violation of the Articles 14 and 16 of the Constitution of India.

4.16. That the said transfer order is neither in public interest nor office exigency demands such transfer and facts and circumstances of the case demonstrate that wholesale transfer order has been issued without considering the individual circumstances of the officers, particularly hardship posting already served by the applicant and as such the transfer order is not just and fair and is not within the ambit of fair administrative action.

4.17. That while issuing the transfer order, the applicant's well-reasoned, legitimate option for posting has not been considered in utter disregard of the factual evaluation of the hardship entailed in the remote area posting and existing Policy extending choice posting after serving in the North Eastern Region. This shows the insensitive attitude of the CBEC towards the employees working under.

5. **Grounds for relief with legal provisions.**

5.1 For that the order of transfer has been issued in violation of the directive of posting and transfer of the applicant, who has completed mandatory tenure of posting in NE region.

5.2 For that the order has been issued totally ignoring the consideration of the "choice station" posting admissible to the applicant after serving in the North Eastern Region for the last three years.

5.3 For that the order has been issued ignoring the hardship of the applicant who has been staying separately for the last three years.

5.4 For that the transfer order has been issued totally bypassing / ignoring the policy of transfer 2005.

5.5 For that the transfer order is not in public interest nor in exigency of service or reasonable administrative ground.

5.6 For that the order of transfer being arbitrary and whimsical is violative of the Articles 14 and 16 of the Constitution of India.

5.7 For that the order of transfer is not just and fair.

5.8 For that malice in law and malice in fact is explicit in the facts and circumstances of the case.

5.9 The impugned transfer order, if implemented, will cause irreparable harm and loss to the applicant as she is already away from her husband for the last three years.

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- 5.10 For that the order of transfer is result of colourable exercise of power.
- 5.11 For that in any view of the matter the applicant is entitled to the relief sought for.

6. **Details of tshe remedies exhausted.**

The applicant declares that there is no other efficacious remedies under any rule and the Hon'ble Tribunal is tshe only forum to adjudicate tshe subject matter. However, she has filed representation / option without any result.

7. **Matters not previously filed and pending with any otsher court.**

That the applicant declares that she has not filed any case on the subject matter before any court, forum or any other institution.

8. **Reliefs sought for.**

Under the above facts and circumstances, the applicant prays for the following reliefs:

- 8.1 The order of the applicant (Sl.No185) in the impugned transfer order dated 10/06/2005 be modified.
- 8.2 The applicant may be allowed to be posted to her choice of posting i.e. Delhi where she can be with her family .
- 8.3 Any other relief or reliefs as the Hon'ble Tribunal may deem fit and proper.

The above reliefs are prayed for on the grounds stated in para 5 above.

9. **Interim relief.**

During the pendency of the application, the applicant prays for the following interim reliefs:

9.1 The transfer order dated 10/06/2005 of the applicant(Sl.No.185) be suspended/stayed and she may be posted to her choice place of posting i.e. Delhi

9.2 Any relief or reliefs as the Hon'ble Tribunal may deem fit and proper.

The above relief are prayed for on the grounds stated in para 5 above.

10. The application is filed through the advocate.

11. Particulars of Postal Order:

(i) IPO No. :
(ii) Date of Issue :
(iii) Issued from :
(iv) Payable at :

12. **List of Enclosures.**

As per Index.

..... Verification.

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Verification:

I, Amitava Bhattacharjee, Superintendent of Customs, Shillong, aged about 43 yrs do hereby say as under :
1. That I have been authorised by Mr. Ratan Ningam Anil Joint Commissioner of Customs, Imphal to verify the original application being filed by her before this High Court Central Administrative Tribunal and to sign each page of the application.

I have been made conversant with the facts of the case and as such I am conversant with the facts of the case and I accordingly signed this verification.

2. I do hereby verify the statements made in paragraphs 1, 4, and 6 to 12 and those made in 2, 3, and 5 are true to my legal advice and that made in other paras mentioned above are true to my knowledge and that I and the applicant have not suppressed any fact.

Shillong.
14.06.05


(Amitava Bhattacharjee)

APPENDIX - 9

INCENTIVES FOR SERVING IN REMOTE AREAS

[G.I., M.F., O.M. No. 20014/3/83-E. IV, dated the 14th December, 1983, read with O.M. No. 20014/3/83-E. IV, dated the 30th March, 1984, 27th July, 1984, G.I., M.F., U.O. No. 3943-E. IV/84, dated the 17th October, 1984, O.M. No. F. 20014/3/83-E. IV, dated the 31st January, 1985, 25th September, 1985, U.O. No. 824-E. IV/86, dated the 1st April, 1986, O.M. No. 20014/3/83-E. IV, dated the 29th October, 1986, O.M. No. 20014/3/83-E. IV/E. II (B), dated the 11th May, 1987, 28th July, 1987, 15th July, 1988 and O.M. No. F. 20014/16/86-E. IV/E. II (B), dated the 1st December, 1988 and O.M. No. 11 (2)/97-E. II (B), dated the 22nd July, 1998.]

I

Allowances and facilities admissible to various categories of civilian Central Government employees serving in the North-Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Mizoram, Andaman and Nicobar Islands and Lakshadweep Islands. These orders also apply *mutatis mutandis* to officers posted to N-E Council, when they are stationed in the N-E Region and to the civilian Central Government employees including officers of All India Services posted to Sikkim.

(i) Tenure of posting/deputation:

There will be a fixed tenure of posting 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc., in excess of 15 days per year will be excluded in counting the tenure period $\frac{2}{3}$ rd years. Officers, on completion of the fixed tenure of service mentioned above may be considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Government employees to the States/Union Territories of the North-Eastern Region, will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

(ii) Weightage for Central deputation/training abroad and special mention in Confidential Reports:

Satisfactory performance of duties for the prescribed tenure in the North-East shall be given due recognition in the case of eligible officers in the matter of—

- (a) promotion in cadre posts;
- (b) deputation to Central tenure posts; and
- (c) courses of training abroad.

*Certified to be true form
Jas. Advocate.*

The general requirement of at least three years service in a cadre post between two Central tenure deputations may also be relaxed to two years in deserving cases of meritorious service in the North-East.

A specific entry shall be made in the CR of all employees who rendered a full tenure of service in the North-Eastern Region to that effect.

Cadre authorities are advised to give due weightage for satisfactory performance of duties for the prescribed tenure in the North-East in the matter of promotion in the cadre posts, deputation to Central tenure post and courses of training abroad.

(iii) Special (Duty) Allowance:

Central Government civilian employees who have All India transfer liability will be granted Special (Duty) Allowance at the rate of $12\frac{1}{2}\%$ of basic pay on posting to any station in the North-Eastern Region. Special (Duty) Allowance will be in addition to any special pay and/or deputation (duty) allowance already being drawn without any ceiling on its quantum. The condition that the aggregate of the Special (Duty) Allowance *plus* Special Pay/Deputation (Duty) Allowance, if any, will not exceed Rs. 1,000 per month shall also be dispensed with from 1-8-1997. Special Allowances like Special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

The Central Government civilian employees who are members of Scheduled Tribes and are otherwise eligible for the grant of Special (Duty) Allowance under this para, and are exempted from payment of Income Tax under the Income Tax Act will also draw Special (Duty) Allowance.

NOTE 1.— Special duty allowance will not be admissible during periods of leave/training beyond 15 days at a time and beyond 30 days in a year. The allowance is also not admissible during suspension and joining time.

NOTE 2.— Central Government civilian employees, having 'All India Transfer Liability' on their posting to Andaman & Nicobar Islands and Lakshadweep Islands are, with effect from 24th May, 1989, granted 'Island Special Allowance' in lieu of 'Special (Duty) Allowance'. See Orders in Section V of this Appendix.

(iv) Special Compensatory Allowance:

The recommendations of the Fifth Pay Commission have been accepted by the Government and Special Compensatory Allowance at the revised rates have been made effective from 1-8-1997.

For orders regarding current rates of Special Compensatory allowance—See Part V of this Compilation - HRA and CCA

(v) Travelling Allowance on first appointment:

In relaxation of the present rules (SR 105) that travelling allowance is not admissible for journeys undertaken in connection with initial appointment, in

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Concessions when posted to North-Eastern Region, etc.

[Swamy's — FR & SR, Part - I]

Certain special concessions and service benefits are admissible to officers transferred to the North-Eastern Region and Union Territories listed below and to officers posted to North-Eastern Council when they are stationed in the North-Eastern Region. These concessions are also admissible to those on deputation to State Governments of Manipur and Tripura.

1. Assam	6. Arunachal Pradesh
2. Meghalaya	7. Mizoram
3. Manipur	8. Andaman and Nicobar Islands
4. Nagaland	9. Lakshadweep (L & M) Islands
5. Tripura	10. Sikkim

1. T.A. and Joining Time

(a) **On first appointment.**—For journeys to take up initial appointment, T.A. will be admissible to the Government servant and his family for the total distance as below—

For journey by rail	...	Second Class fare.
For journey by road	...	Ordinary bus fare.
For journey to take up appointment in A & N/L & M Islands	...	Free sea passage <i>plus</i> rail/bus fare as above for journey within mainland up to the port of embarkation.

(b) **On transfer.**—If the family does not accompany the Government servant, he will be paid T.A. on tour for self only for the transit period and will be permitted to carry personal effects up to $\frac{1}{3}$ rd of his entitlement at Government cost; or can have the cash equivalent of carrying $\frac{1}{3}$ rd of his entitlement or the difference in weight of the personal effects he is actually carrying and $\frac{1}{3}$ rd of his entitlement, as the case may be, in lieu of the cost of transportation of baggage. Composite Transfer Grant will be admissible in any case.

If the family accompanies him, he can draw the existing T.A., including the cost of transporting personal effects to his maximum entitlement irrespective of the actual weight carried.

*Certified to be true copy
for Advocate*

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These provisions apply also for the return journey on transfer back from the North-Eastern Region/Union Territory.

This concession is admissible only in cases of transfer from a station outside to a station in the N-E. Region and vice versa. It is not applicable from one station to another within the region.

(c) **Road mileage for transportation of personal effects.**— Higher rate of allowance as for 'A' class cities, limited to the actual expenditure, will be admissible to all Government servants for transportation of personal effects on transfer between two different stations in the North-Eastern Region/Union Territory not connected by rail irrespective of the fact whether they are having All India transfer liability or not.

(d) **Joining time while proceeding on/returning from leave.**— Government servants proceeding on leave from the place of posting in the Region to a place outside the Region are entitled for the joining time as follows:—

(a) *If the place of posting in the Region is not a remote locality.*—

(i) When the journey time between the place of posting and the place outside the Region is 2 days or less.	No joining time is admissible.
(ii) When the journey time referred to in (i) above is more than 2 days.	Journey time in excess of 2 days is allowed as joining time.

(b) *If the place of posting in the Region is a remote locality.*—

(i) Period of travel from the remote locality to the specified station.	Journey time as prescribed is allowed as free joining time.
(ii) Period of travel from the specified station to a place outside the Region.	Journey time in excess of 2 days is allowed as additional joining time.

This concession is also admissible when the Government servants return from leave.

2. Leave Travel Concession

(a) Government servant who leaves his family behind and does not avail transfer T.A. for the family will have the option to choose—

Either: The existing LTC to Home Town once in a block of two calendar years;

Or: The concession for himself once a year from the station of posting to his Home Town or place where the family is residing, *and in addition* concession for the family (restricted to the spouse and two dependent children only) also to travel once a year from the place of residence to the employee's station of posting.

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(b) In addition, Government servants and families posted in the Region will be entitled to LTC on two additional occasions during their entire service career as "Emergency Passage Concession" and intended to enable them and families (spouse and two dependent children) to travel to their Home Town or station of posting in an emergency. These additional passages will be admissible by the entitled mode and class of travel as for normal LTC.

(c) **Travel by air.**— Officers drawing pay of Rs. 13,500 and above and their families (spouse and two dependent children — up to 18 years for boys and 24 years for girls) may perform the above LTC journeys by air as below—

	Officers posted in	Between stations
(i)	North-Eastern Region	Imphal/Silchar/Agartala/ Aizwal/ Lilabari and Kolkata
(ii)	Andaman and Nicobar Islands	Port Blair and Kolkata/ Chennai
(iii)	Lakshadweep	Kavaratti and Kochi.

3. Tenure

(a) **Fixed Tenure**—

- (i) For staff with service of 10 years or less Three years
- (ii) For staff with more than 10 years of service Two years

Period of leave, training, etc., in excess of 15 days per year will be excluded in counting the tenure period. However, the period may be extended in exceptional cases in exigencies of public service or when the employee concerned is prepared to stay longer. Deputation allowance will be admissible during the extended period also.

(b) **Station of choice on completion of tenure.**— On completion of the fixed tenure, officers may be considered for posting to a station of their choice as far as possible.

4. Weightage for promotion, etc.

(a) Eligible officers shall be given due recognition in the matter of—

- (i) promotion in cadre posts;
- (ii) deputation to Central tenure posts; and
- (iii) courses of training abroad.

(b) The general requirement of at least three years' service in a cadre post between two Central tenure deputations may be relaxed to two years in cases of meritorious service.

(c) **Entry in CR.**— A specific entry shall be made in the CR of all employees who render full tenure of service.

5. Children's Education Allowance/Hostel Subsidy

If the children do not accompany the employee, CEA will be admissible up to class XII to children studying at the last station of posting or any other station where they reside. If such children are put in hostels, Hostel Subsidy will be admissible without other restrictions. The concession is admissible to the officials transferred from one place to another within the North-Eastern Region also.

6. Benefit of Two HRAs

Central Government employees posted to the specified States/Union Territories from outside the N-E Region who are keeping their families in rented houses or in their own houses at the last place of posting outside the N-E Region, will be entitled to HRA admissible to them at the old station, and also at the rates admissible at the new place of posting in case they live in hired private accommodation irrespective of whether they have claimed transfer T.A. for family or not subject to the condition that hired private accommodation or owned house at the last station of posting is put to bona fide use of the members of the family. These concessions are admissible also to those posted to Andaman and Nicobar Islands and Lakshadweep.

Those employees who have not been posted to the N-E Region *from outside the N-E Region* are not entitled to this benefit.

7. Retention of Quarters/Telephone

(a) **Government accommodation.**—The facility of retention of Government accommodation will continue to be available. Licence Fee will be charged at normal rates whether the accommodation retained is the entitled type or below the entitled type. The facility of retention will be admissible for three years beyond the normal permissible period of retention.

(b) **Residential telephone in the last station.**—Residential telephone at the last station will be allowed to be retained on the condition that the rental and all other charges are paid by the officer concerned.—Appendix-9.

8. Special Allowances

(a) **Special Compensatory (Remote Locality) Allowance.**—Please see Section 6.

(b) **Special (Duty) Allowance/Island Special Allowance.**—Employees who have All India Transfer Liability on posting to (i) any station in the North-Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland, Tripura, Arunachal Pradesh, Sikkim and Mizoram will be granted Special (Duty) Allowance, and (ii) any station in the Island Territories of Andaman, Nicobar and Lakshadweep will be granted Island Special Allowance. (For rates and conditions governing the grant of these allowances see under 'Compensatory Allowances' in Section 6).

TRANSFER POLICY - CBEC

2005

TRANSFER / PLACEMENT POLICY FOR GROUP 'A' OFFICERS OF
THE INDIAN REVENUE SERVICE (C & CE)

INTRODUCTION

1.1 The Ministry of Finance has taken major initiatives for tax reforms, including reform of tax administration with an emphasis on reducing interface between the tax payers and administration; imparting greater transparency and minimizing discretion so as to ensure efficiency and recognition of merit and honesty.

1.2 The successful implementation of tax reforms depends on the efficiency of the delivery system. A significant contributor to the effectiveness of the administrative machinery is a credible human resource development policy, which offers opportunities for excellence and career advancement through a proper placement strategy.

1.3 The existing placement policy has been in place for over a decade. Based on the experience of its implementation, a review of the present system of transfers and postings was carried out. Accordingly, a new Transfer/ Placement Policy (herein after referred to as the Transfer Policy) for Group 'A' Officers of IRS (C&CE) has been formulated. The new transfer/placement policy shall come into effect from 1st April, 2005.

SALIENT FEATURES OF THIS TRANSFER POLICY

2.1 a) The salient features of this Transfer are as follows: a) All transfer and postings of Group 'A' officers of IRS (C&CE) shall be effected by the Board/Placement Committee or on their recommendation as stated hereinafter;

b) The Transfer policy has been formulated for officers at different levels;

c) All stations have been categorized in three classes and tenure of stay in different classes of station has been prescribed;

d) All posts have been divided into two categories, namely, Sensitive and Non-Sensitive;

e) All posts have been categorized as field and non-field posts.

f) Guidelines for dealing with different types of "compassionate grounds" cases have been laid down.;

g) All annual transfer orders shall be normally issued by 30th April and,

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for Advocate*

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in any case, not later than 31st
May of the year.

2.2 A correct and complete database is a sine qua non for operationalising the Placement Policy. CBEC shall ensure that the database containing the profiles of all Group 'A' officers is regularly updated.

2.3 All grievances arising out of the implementation of This Transfer Policy shall be addressed in accordance with the guidelines issued by the Department of Personnel & Training, only after the officer has joined his new assignment.

2.4 This Transfer Policy shall not be applicable to the transfer of Chief Commissioners /Directors General.

3.0 THE BOARD/ PLACEMENT COMMITTEE:

3.1 The Board will recommend proposals for posting of Chief Commissioners /Directors General and Commissioners for approval of the Government i.e. Finance Minister through Revenue Secretary and Minister of State (Revenue). Joint Secretary (Administration), CBEC will serve as Secretary to the Board for this purpose.

3.2 The Placement Committee will be the final authority for transfer of officers below the rank of Commissioner, provided the case falls within the purview the existing guidelines. After the proposals are drawn up and approved by the Board, the Chairman shall consult MOS (R) before giving effect to the annual transfers proposals. Approval of the Government will be required in case a deviation from the existing guidelines has to be made.

3.3 The Placement Committee shall consist of the following:

- a) Chairman;
- b) Member (Personnel and Vigilance);
- c) One Member of CBEC to be nominated, in rotation, by the Chairman of the Board for a period of six months; and
- d) Joint Secretary (Admin.) posted in CBEC as its Member-Secretary

3.4 The minutes of the meeting of the Board/Placement Committee shall be drawn up and approved by all Members within 24 hours in a meeting (not by circulation). These must be approved by the competent authority within thirty days.

4.0 TRANSFER POLICY FOR OFFICERS AT DIFFERENT LEVELS

4.1 In case of Commissioners and Chief Commissioners/ Directors General, the Board will recommend both the station of posting and the specific charge.

4.2 Officers below the rank of Commissioner will be placed at the disposal of the Chief Commissioner/ Director General concerned, for further deployment. While considering the officers for further deployment, the Chief Commissioner/Director General shall keep in mind the old cycle of posting of the said officer considering which Board has placed that officer at their disposal.

4.3 The normal practice is transfer on promotion. In individual cases this may give rise to hardship. Hence, this may be decided by the Board/Placement Committee. For this purpose, the grant of Senior Time Scale/Non Functional Selection Grade shall not be treated as promotion.

4.4 Directly recruited / newly promoted Group 'A' officers shall be given intensive training in accountancy for a period of 2-3 months during the period of probation / upon promotion. Upon completion of training, directly recruited officers shall be normally posted to a class 'A' station, whereas the officers promoted from Group 'B' to Group 'A' shall, on promotion, be transferred out of the station in which they were previously working, unless the balance service is less than three years. Further, in view of the sensitive nature of the job, Appraisers, on or after promotion to the post of Assistant Commissioner, will not continue to remain posted in the Commissionerate which exercised jurisdiction over the Customs House on whose cadre they were originally borne.

4.5 As far as possible, an officer shall spend the first nine years of his service on field posts. All posts in the Commissionerates of Customs, Central Excise, Service Tax and the Directorates of Revenue Intelligence and Central Excise Intelligence have been categorized as field posts. Officers upto and including the rank of Commissioners shall ordinarily be posted on field assignments for at least 5, 3 and 2 years respectively, in each of the first 3 decades of their career respectively. During the first six years, the officer shall not ordinarily be given a posting outside the department or sent on a deputation, and should be given exposure in Central Excise, Service Tax and Customs branches, as far as possible. After completing

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six years of service, an officer may be posted to the Board as an Under Secretary.

4.6

As far as possible, the senior most officer may be posted as the Executive Commissioner. However, once posted, a commissioner will not be moved out of the executive charge merely because an officer senior to him has replaced the hitherto junior non-executive Commissioner at that station.

4.7

The officers will, as far as possible, be rotated between the Customs and Central Excise branches every two years and adequate experience in Service Tax branch will also be ensured as far as possible. This shall be done after the Annual Transfers have been effected. At stations where there are separate Chief Commissioners of Central Excise and Customs, a committee of all such Chief Commissioners shall collectively decide on the rotation between the two branches at that station. At other stations, local rotation will be done jointly by the Chief Commissioners who exercise control over the posts located at that station.

5.0 CLASSIFICATION OF STATIONS, FIXATION OF TENURES OF POSTING AND ROTATION BETWEEN THEM

5.1

The various stations where Group 'A' officers may be posted have been categorized as Class 'A', Class 'B' and Class 'C' [Annexure I-III]. Such categorization is based on the twin criteria of revenue collection and the number of Commissioner level posts at a station.

5.2

The categorization of stations may be changed by the Board with the approval of the Government.

5.3

The States in the country have been divided into 4 areas viz. East, West, North and South [Annexure-IV]. An officer shall not serve in an 'area' for more than a total of 14 years (hereinafter referred to as a cycle) during his entire tenure up to and including the rank of Commissioner of which tenure in an 'A' station shall be for a maximum of 6 years. The tenure shall not be less than four years in a Class 'B' station and not less than two years in a Class 'C' station. The maximum total tenure of an officer in all Class 'A' stations during his service upto and including the rank of Commissioner shall be 16 years. The tenure of posting in Customs Overseas Intelligence Network shall not exceed three years. A stay of more than nine months in a station (to be computed as on 31st December of the previous year) will be treated as a complete year, and the length of the period of stay

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A

shall be counted from the date of joining. An officer posted in Class 'A' or 'B' station can opt to move to a lower category station after he has completed at least half his tenure in that station.

5.4

An officer shall be rotated between the three different classes of stations. After completing one cycle of posting, the officer shall be moved to another area. Further, as far as possible, an officer shall serve in at least two areas of the country viz. North, South, East, and West, during his career upto and including the rank of Commissioner.

It may be clarified that an officer can be posted from a Class 'A' station to a Class 'B' or Class 'C' station (not necessarily in that order) in any other area and vice versa, provided that if he had been posted in that area earlier, a minimum period of 2 years should have elapsed before he can be posted again to the same area (called cooling off period).

5.5

All postings in the Board and deputation to technical posts in the Department of Revenue, Central Economic Intelligence Bureau (CEIB), Enforcement Directorate, Authority for Advance Rulings (AAR), Competent Authorities (CAs), Appellate Tribunal for Forfeited Property (ATFP), Customs, Excise and Service Tax Tribunal (CESTAT) and Settlement Commission shall not count towards calculation of stay at a particular station/area but may be so counted at the option of the officer. However, an officer who has been on deputation to any one of the aforesaid bodies shall not ordinarily be considered for another deputation to any of the aforesaid organizations. When an officer applies for clearance for a posting on deputation, his previous history of postings will be considered while giving cadre clearance. An officer shall invariably be transferred out of the station in which he was on deputation on his return.

5.6

In order to encourage officers to seek postings in Class 'C' station, the Government shall sanction:

- a) At least one vehicle for office use in every Class 'C' station irrespective of the level of the officer heading the office; and
- b) 100 per cent housing facilities at the Officer level to the extent possible.
- c) The starting point for

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computing the stay in Class 'A', 'B' or 'C' station shall be the date of joining at the station.

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5.7 Joint Secretary (Admn.) posted in CBEC as its Member-Secretary.

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5.8 The officers after completing their tenure in North Eastern Region (Assam, Sikkim, Meghalaya, Mizoram, Manipur, Nagaland, Arunachal Pradesh and Tripura), Jammu and Kashmir, NACEN and its RTIs and Vigilance Directorate and CESTAT will get preference in posting to stations of their choice.

5.9 When a certain number of officers are due for moving out of a station to a new station or by local rotation to new postings in the same station for the reason of having completed their tenure, but cannot be so moved due to inadequate number of vacancies available, the officer who has served for longer periods will be moved first.

5.10 The station of the posting will be taken as the actual place where an officer is posted and not head quarters of Commissionerate/Directorate to which the officer is posted.

6.0 CATEGORISATION OF POSTS INTO SENSITIVE AND NON-SENSITIVE

6.1 All posts in CBEC have been classified into sensitive and non-sensitive with the approval of the Government: **[Annexure-V]**

6.2 Ordinarily, the tenure of an officer on a sensitive post shall be two to three years at one stretch.

7.0 POSTINGS IN DIRECTORATES OF REVENUE INTELLIGENCE, CENTRAL EXCISE INTELLIGENCE, VIGILANCE AND SYSTEMS (CBEC)

7.1 In the Directorates of Revenue Intelligence, Central Excise Intelligence, Vigilance and Systems, the respective Director General will propose a panel of names for the consideration of the Board/Placement Committee. Individual officers will be selected by the Board/Placement Committee, which will also indicate their station of posting.

7.2 The maximum length of tenure in the Directorates of Revenue Intelligence, Central Excise Intelligence and Vigilance will be three years, subject to the condition that no officer shall spend more than six years in these Directorates during his entire service career.

8.0 POSTING ON COMPASSIONATE GROUNDS

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8.1 In case an officer seeks a posting to a particular station on medical grounds, the Board/Placement Committee is empowered to take a decision on his plea. However, if required, the Board/Placement Committee may refer the case to a Medical Board.

8.2 In case of working couples, if the spouse of an officer is working outside the Department, posting in the same station may be allowed subject to the instructions issued by the Department of Personnel & Training on this issue.

8.3 In case where the spouse is also an officer of the Department, both the officers should be posted to the same station, if they are otherwise eligible, provided that, jointly, they do not occupy more than 50 per cent of the posts in that station.

9.0 TRANSFER ON ADMINISTRATIVE GROUNDS OR IN PUBLIC INTEREST

9.1 Notwithstanding anything contained in this policy, Government may, if necessary in public interest, transfer or post any officer to any station or post;

9.2 An officer against whom the CVC has recommended initiation of vigilance proceedings, should not normally be posted or remain posted at the station where the cause of the vigilance proceedings originated. He shall also not be posted on a 'sensitive' charge. This restriction will remain in operation till such time the vigilance matter is not closed.

10.0 AVAILMENT OF EARNED OR STUDY LEAVE AFTER ISSUANCE OF TRANSFER ORDERS

An officer under orders of transfer shall be granted Earned Leave or Study Leave only after he has joined his new place of posting. The period spent on Earned Leave or Study Leave will not count towards computation of tenure in that station or 'cooling off' period. Officers who proceed on Earned Leave or study leave without completing the minimum tenure prescribed for the station/area will have to rejoin the same station for completing the prescribed tenure. In other cases the Board/Placement Committee will decide their posting after they rejoin on completion of the Earned leave/Study leave.

Annexure-I

CLASS 'A' STATIONS

1. Mumbai (including Thane and Belapur)
2. Delhi (including Faridabad, Gurgaon, NOIDA and Ghaziabad),
3. Chennai
4. Kolkata
5. Bangalore
6. Hyderabad
7. All posts in the Customs Overseas Intelligence Network (COIN)

Annexure-II

CLASS 'B' STATIONS

S.No.	STATION.
1.	AHMEDABAD

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2. ALLHABAD
3. MANGALORE
4. COCHIN
5. BHUBANESHWAR
6. INDORE
7. RAIPUR
8. TRICHY
9. MEERUT
10. VIZAG
11. JAIPUR
12. CHANDIGARH (INCLUDING JALANDHAR)
13. PATNA
14. LUCKNOW
15. KANPUR
16. RAIGARH
17. PUNE
18. VADODARA
19. GOA
20. SURAT
21. JAMNAGAR
22. KANDLA
23. LUDHIANA
24. NAGPUR
25. NASIK
26. RANCHI
27. RAJKOT

Annexure-III

CLASS 'C' STATIONS ANNEXURE-IV

S.No.	STATION
1.	AMRITSAR
2.	AURANGABAD
3.	BELGAUM
4.	BHAVNAGAR
5.	BHOPAL
6.	BOLPUR
7.	CALICUT
8.	COIMBATORE
9.	DAMAN

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10. DIBRUGARH
11. GUNTUR
12. GUWAHATI
13. GWALIOR
14. HALDIA
15. HAZARIBAGH
16. JAMMU & KASHMIR
17. JAMSHEDPUR
18. JODHPUR
19. MADURAI
20. MYSORE
21. PUNCHKULA
22. PONDICHERRY
23. ROHTAK
24. SALEM
25. SHILLONG
26. SILIGURI
27. TRIVANDRUM
28. TIRUNELVELI
29. TIRUPATI
30. TUTICORIN
31. VAPI

REMAINING CITIES(OTHER THAN CLASS 'A' AND CLASS 'B' STATIONS)

Annexure-IV

North Zone: Jurisdictional areas of Chief commissioners of Customs & Central Excise of Chandigarh, Delhi, Jaipur, Lucknow, Meerut (falling in the States of J&K, Himachal Pradesh, Punjab, Uttaranchal, U.P, Delhi, Haryana, Rajasthan & Union Territory of Chandigarh)

East Zone: Jurisdictional areas of Chief Commissioners of Customs & Central Excise of Bhubaneshwar, Kolkata, Ranchi, Shillong, Patna (falling in the States of Bihar, Orissa, Jharkhand, West Bengal, Meghalaya, Nagaland, Assam, Sikkim, Manipur, Mizoram & Union Territory of Andaman & Nicobar).

West Zone: Jurisdictional area of Chief Commissioner of Customs & Central Excise of Ahmedabad, Mumbai, Pune, Vadodara, Nagpur & Bhopal (falling in the States: Gujarat, Maharashtra, Goa, Madhya Pradesh, Chhattisgarh & Union Territory of Daman & Diu)

South Zone : Jurisdictional area of Chief Commissioner of Customs & Central Excise of Bangalore, Chennai, Cochin, Coimbatore, Hyderabad, Mangalore, Visakhapatnam (falling in the States of Andhra Pradesh, Karnataka, Tamil Nadu, Kerala & Union Territory of Pondicherry & Lakshadweep)

Annexure-V

Categorization of posts into sensitive and non-sensitive: The following posts have been categorized as sensitive and non-sensitive:

A. Customs Commissionerate

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S.No.	Group 'A' post	Section/Branch	Category
1.	Commissioner		Sensitive
	Commr.(Gen.)		Sensitive
	Commr.(Appeals)		Non-Sensitive
	Commr.(Adj.)		Non-Sensitive
	Addl./Jt.	Preventive	Sensitive
	Commr./DC/AD		
		Legal	Non-Sensitive
		Rummaging & Intelligence	Sensitive
		SIIB	Sensitive
		Air Intelligence	Sensitive
		Airport	Sensitive
		Town Intelligence	Sensitive
		All Appraising Groups	Sensitive
		Docks/Shed	Sensitive
		Statistics	Non-Sensitive
		Audit	Non-Sensitive
		Review	Non-Sensitive
		Tribunal	Non-Sensitive
		MCD	Non-Sensitive
		All other charges which do not involve regular dealings with the public	Non-Sensitive

B. Central Excise Commissionerate

S.No.	Group 'A' post	Section/Branch	Category
1.	Commissioner		Sensitive
	Commr.(Appeals)		Non-Sensitive
	Commr.(Adj.)		Non-Sensitive
	Addl./Jt.	Anti-Evasion	Sensitive
	Commr./DC/AD		
		Legal & Adjudication	Non-Sensitive

P&V	Sensitive
Audit	Non-Sensitive
Divisions	Sensitive
Review	Non-Sensitive
Technical/Audit.	Non-Sensitive
Chief Commissioner's Unit/Office	Non-Sensitive

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C. Directorates

S.No.	Group 'A' post	Section/Branch	Category
1.	All posts in DGRI		Sensitive
2.	All posts in DG (V)		Sensitive
3.	All posts in Central Bureau of Narcotics		Sensitive
4.	All posts in DGCEI		Sensitive
5.	All posts in CDR Office		Non-Sensitive
6.	All other Directorates		Non-Sensitive

PROFORMA - II
TRANSFER PROFORMA

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ANNEXURE - C

1. (a) Name of the Officer : **HUTEN MINGAM ANAL**
- (b) Sl. No. in the Civil List : **48**
- (c) Designation : **Deputy Commissioner**
- (d) Comm'te/Dte/Office in which Working and/ or posted at present : **Shillong Commissionerate**
- (e) Date from which posted in the present Comm'te/Dts. **12-9-02**
- (f) Date of Birth : **30-10-68**
- (g) Name of the Home Town & State : **Manipur**

2. History of Posting since entry into the Group 'A' IC & CES service in the prescribed proforma :

Sl. No	Post held	Chief Comm'te/Dte Gen/Dte	Comm'te	Station	Date	
					From	To
1.	Assistant Commissioner	Customs & Central Excise, Kolkata	Central Excise Calcutta - II	1) Headquarter 2) Midnapur Division, Kolkata	13/05/98	18/08/00
2.	Deputy Commissioner	Customs & Central Excise, Kolkata	Customs Kolkata	Customs House	20/08/00	30/08/02
3.	Deputy Commissioner	Customs & Central Excise Shillong	Shillong Customs	Imphal Customs Division	12/09/02	Till date

3. If you want posting to a particular station, name the five different stations in order of preferences and give reasons :

Delhi

Reason:- My Husband works in Kabul Afghanistan. He comes home every three months for a week to 10 (ten days). Therefore, posting in Delhi appears to be more convenient for me and my family. As the days spent on Journey could be curtailed.

4. If your spouse is employed and you seek posting to a particular station or, retention at the same place, give complete details of such employment, designation of spouse, pay and whether the job is transferable or not:

5. Other relevant information, if any :

Note : Options only in respect of stations will be entertained and requests for specific postings in a particular station will not be considered.

Station : _____
Date : _____

W. H. M. ANAL
Signature of the Officer **(H. M. ANAL)**
With Designation **Deputy Commissioner**
Customs Division, Imphal.

Controlling Officer's comments

The particulars given in Col. 1 & 2 above are verified and found correct.

W. H. M. ANAL
Signature of the Officer
With Office seal

D. D. INGTY
Commissioner Customs
North Eastern Region
Shillong

*Certified to be true by
Advocate*

P. No. 22012/10/2005-Ad-II

Government of India
 Ministry of Finance
 Department of Revenue
 Central Board of Excise & Customs

Dated : June 10, 2005

OFFICE ORDER NO 91/2005

The following transfers and posting in the grade of Additional Commissioner & Joint Commissioner of Customs & Central Excise are hereby ordered with immediate effect and until further orders :

Sl. No.	Name of Officer	Present Posting	Posted to Zone/Directorate
1.	Rajan Kumar Sehoo	DGRI KOLKATA	MEERUT CX
2.	Archana Pandey Tewari	DGCEI DELHI	MEERUT CX / EXCEPT NOIDA & GDB
3.	Duli Chand	STATE OF LOGISTICS DELHI	BHUBANESHWAR CX
4.	Ram Nivas Rustagi	DELHI CEX ZONE	SHILLONG CX
5.	P.K. Singh	MEERUT CEX ZONE NOIDA	KOLKATA CUS
6.	C. K. Doyal	DELHI CEX ZONE DELHI-III (GURGAON) GURGAON	BHOPAL CX
7.	P. Venkatarama Reddy	CHENNAI CEX ZONE CHENNAI-III CHENNAI	PUNE CX (GOA)
8.	M. Munugan	CHENNAI CEX ZONE CHENNAI-IV CHENNAI	NAGPUR CX
9.	Gollamudi Venkata Krishna Rao	CHENNAI CUS. ZONE CHENNAI AIRPORT CUS. CHENNAI	VADODARA CX
10.	Malika Arya	MEERUT CEX ZONE NOIDA NOIDA	DELHI CUS (P) (OTHER THAN DELHI)
11.	Manoj Kumar Arora	NACEN FARIDABAD	LUCKNOW CX
12.	Arati A Srinivas	MUMBAI-I CUS. ZONE MUMBAI I(MORT) MUMBAI	AHMEDABAD CX
13.	T.R. Kapoor	MEERUT CEX ZONE GHAZIABAD	DELHI CUS (PREV) OTHER THAN CL "A"
14.	A V Balakrishna	OGCCE CHENNAI	COIMBATORE CX
15.	Anil Singh Bodhi	CESTAT DELHI	Bhopal CX
16.	Nceta Lali Butalia	DTE DATA MGMT (S&I)-OLDE DELHI	Ahmedabad Cus.
17.	V. Sandeesh Kumar	CHENNAI CEX ZONE	DG (Vig). Chennai
18.	Himanshu Gupta	CESTAT MUMBAI	Ahmedabad Customs
19.	Sugriva Moena	MEERUT CEX ZONE. GHAZIABAD	NACEN. Kanpur
20.	Debasish Sahu	KOLKATA CEX ZONE. Kolkata (ST)	West Bengal Cus (P) (other than Kolkata)
21.	S N Bhawarva	OGCCE DELHI	Delhi CX
22.	K C Johnny	CHENNAI CEX ZONE. CHENNAI-CHENNAI	Shillong CX
23.	P Hemavathi (Ms)	CHENNAI CEX ZONE. CHENNAI-II CHENNAI	Mysore. CX

Certified true copy
 Smt. Archana
 Addl. Commr.

24	Seema Arora (Mrs)	DG VALUATION MUMBAI	Ahmedabad Customs
25	Deepak Arora	NACEN MUMBAI	Ahmedabad CX
26	Pramod Kumar	DELHI CUS. ZONE DELHI ACC (EXPORT) DELHI	Vadodara CX
27	Satish Dogre	MUMBAI-I CUS ZONE MUMBAI IMPORT MUMBAI	Vadodara CX
28	Chagan Lal Maher	DELHI CEX ZONE DELHI-III GURGAON	Ahmedabad Customs
29	Kamlesh Prasad Maher	MUMBAI-CBX ZONE MUMBAI-I	Nagpur CX
30	G. Sree Harsha	HYDERABAD CEX ZONE HYDERABAD-I	Coimbatore CX
31	A K Jyotihi	DELHI CEX ZONE, DELHI-I	Jamshedpur CX
32	K S Bhatt	DGRI BANGALORE	Vadodara CX
33	Santosh Kumar Pandey	DELHI CUS. ZONE, DELHI ACC (EXPORT)	Lucknow CX
34	Raj Bains Singh	DGICCE, DELHI	Delhi CX (other than class "A" Station
35	Suchita Sharma Mrs	NACEN DELHI	Nagpur CX
36	Satisch Chandra Verma	DGICCE DELHI	Vizag CX
37	L Rama Krishna Rao	HYDERABAD CEX ZONE, HYDERABAD-I	Ahmedabad CX
38	P. Dovvaludu	CHENNAI-III CX	Ahmedabad Cus
39	Bodduluri Hare Ram	HYDERABAD CEX ZONE, HYDERABAD-IV	Ranchi CX
40	C Julian Andrews	CHENNAI-I CX	Shillong Cus (P)
41	R Mol on Dass	CHENNAI CUS	Ranchi CX
42	Pothipu Suresh Kumar	HYDERABAD CEX ZONE, HYDERABAD-III	Vadodara CX
43	D.P. Nagendra Kumar	BANGALORE CEX ZONE, BANGALORE-I	NAGPUR CX
44	Ajit Kumar Mondal	DG. VIGILIENCE KOLKATA	COIMBATORE CX
45	P.K. Mitra	KOLKATA CUS	mysore CX
46	Jayant Pratap Goswami	KOLKATA CUS	MYSORE CX
47	Ajay Dabir	MUMBAI - I CUS	JAIPUR CX
48	M. Senthamil Selvan	CHENNAI CUS. PREV. ZONE, TRICHY	KOLKATA CX
49	Ashok R Mahida	AHMEDABAD CEX ZONE AHMEDABAD-III	RAJKOT CX
50	Amitava Raha	VIZAG CEX & CUS, ZONE, VISHAKAPATNAM-I	CESTAT KOLKATA
51	Ashit Tyagi	AHMEDABAD CUS. ZONE	NACEN VADODARA
52	Sanjeev Gangadhar Dewahwar	VADODARA CCE, SURT-II, SURAT	CESTAT MUMBAI
53	Sunil Kumar Das	RANCHI CEX ZONE PATNA	KOLKATA CX
54	Maheesh Kumar Rustagi	AHMEDABAD CUS ZONE KANDLA CUS KANDLA	DGICCE DELHI
55	K. Shyamsundar	BANGALORE CUS ZONE MANGALORE	BANGALORE CX
56	Vinod Kumar Dahiyा	PUNE CEX & CUS ZONE PUNE - II	DG. AUDIT CHENNAI
57	Stephen L D Souza	VIZAG CEX & CUS ZONE	NACEN CHENNAI
58	Shanker Lal Meena	JAIPUR CEX ZONE JAIPUR - II	CESTAT DELHI
59	Rajesh Pandey	AHMEDABAD CEX ZONE AHMEDABAD-I	DOPM DELHI
60	Shubh Chutani	AHMEDABAD CUS ZONE AHMEDABAD	NACEN MUMBAT
61	Bijoy Kumar Kar	VIZAG CEX & CUS ZONE	DGRI KOLKATA
62	Rajeev Gupta	JAIPUR CEX ZONE JAIPUR-I	CHANDIGARH CX
63	Ashok Kumar Chaturvedi	LUCKNOW CEX ZONE KANPUR	NAGPUR CX
64	Satya Prakash Pallwal	LUCKNOW CEX ZONE LUCKNOW	DG. AUDIT KOLKATA
65	Rajesh Sodhi	CHANDIGARH CEX ZONE LUDHIANA	KOLKATA CUSTOMS

66.	Raju George	MANGALORE CEX ZONE	DELHI CUS
67.	Har Haran Khoker	AHMEDABAD CUS. ZONE JAMNAGAR CUS (PREV)	KOLKATA CUS (P)
68.	H.S. Sharma	PUNE CEX	DOOM DELHI
69.	Dipak Bandhu Baral	RANCHI CEX ZONE JAMSHEDPUR	CHENNAI CUS (PREV)
70.	Mandalika Srinivas	COIMBATORE CEX ZONE	AHMEDABAD CUS
71.	Karan Kumar Kapur	AHMEDABAD CEX ZONE BHAVNAGAR	DELHI CX
72.	C.M. Choudhary	VADODARA CEX ZONE VAPI	DOPM DELHI
73.	Kormam Netareja Pillai	VIZAG CEX & CUS ZONE GUNTUR	CHENNAI CX
74.	A S SAXPAL	MANGALORE CEX ZONE BELGAUM	CHENNAI CUS (PREV)
75.	BALJEET SINGH NUNWAL	DGRI AMRITSAR	DELHI CX
76.	GAJGONGEDIN PANNE	SHILLONG CEX & CUS ZONE SHILLONG (PREV) CUS	KOLKATA CX
77.	VIRENDER KUMAR-I	DELHI CEX ZONE PUNCHKULA	DGICCE DELHI
78.	DEEPAK GARG	BHOPAL CEX ZONE	CESTAT DELHI
79.	ANIL GANGADHAR RAO SHAKKARWAR	NAGPUR CEX ZONE AURANGABAD	VADODARA CX
80.	CHALLICKHUM SONGATE	SHILLONG CEX & CUS ZONE SHILLONG	KOLKATA CUSTOMS
81.	PANMINDER SINGH SODHI	DELHI CUS PREV ZONE AMRITSAR CUS (PREV)	SETTLEMENT COMMISSION DELHI
82.	MANAN MAOHN DUBEY	DELHI CEX ZONE ROHTAK	DELHI CUSTOMS (PREV)
83.	DAVESH KUMAR SRIVASTAVA	VADODARA CEX ZONE VAPI	HYDERABAD CX
84.	A HUSSAIN BAIG	CHENNAI CEX ZONE PONDICHERRY	COCHIN CX
85.	SATYA NARAYAN PARWAL	NAGPUR CEX ZONE AURANGABAD	VADODARA CX
86.	S PALAIYANDI	COIMBATORE CEX ZONE	CHENNAI CUS (PREV)
87.	T C JOSE	COCHIN CEX ZONE	CHENNAI CX
88.	BABULAL RAJAT	KOLKATA CEX ZONE HALDIA	SHILLONG CUS (P)
89.	N N MAGOTRA	COIMBATORE CEX ZONE MADURAI	CHENNAI CX
90.	KOTANDAPATNI GALLI	CHENNAI CUS PREV ZONE TUTICORIN CUS (PREV)	COCHIN CX
91.	KALYAN KUMAR DUTTA	BHOPAL CEX ZONE BHOPAL	DELHI CX
92.	SURESH NARAIN PRASAD	VADODARA CEX ZONE DAMAN VALSAD VAPI	CESTAT DELHI
93.	MADHUR SRIDHAR REDDY	VIZAG CEX & CUS ZONE TIRUPATI	HYDERABAD CX
94.	G S SANDHU	DELHI CEX ZONE PUNCHKULA	BANGALORE CUSTOMS
95.	SUAZATHUNG NUNTHUK	SHILLONG CEX & CUS ZONE	DGICCE DELHI
96.	PAUL RAJNDEERA LAKRA	C.B.N. GWALIOR	RANCHI CX
97.	SUMAN BALA	DELHI CEX ZONE ROHTAK	MEERUT CX
98.	DEEP SHEKHAR	BHOPAL CEX ZONE BHOPAL	NACEN FARIDABAD
99.	K ASHI KHIYEYA	SHILLONG CEX & CUS ZONE GUWAHATI	KOLKATA CX
100.	V SOUNDARAJAN	CHENNAI CUS PRE ZONE TUTICORIN CUS (PREV)	CHENNAI CX
101.	JOHN LAL NGILNEIA	SHILLONG CEX & CUS ZONE SHILLONG	DPPR DELHI
102.	M VENKATA SUBHA REDDY	VIZAG CEX & CUS ZONE GUNTUR	KOLKATA CUS
103.	G GANDHIDOSS	COIMBATORE CEX ZONE SALEM	DELHI CUS
104.	K P PASWAN	RANCHI CEX ZONE JAMSHEDPUR	NACEN FARIDABAD

105. S KANNAN	CHENNAI CEX ZONE	CHENNAI CX
106. K K JAISWAL	MUMBAI-I CEX ZONE	AHMEDABAD CX
107. RAMBIR SINGH	MUMBAI-I CEX ZONE	COIMBATORE CX
108. AMITABH KUMAR	PUNE CEX & CUS ZONE	PUNE CX
109. A M SAHAY	MUMBAI-II CEX ZONE	AHMEDABAD CX
110. SHALENDER SHARMA	CHANDIGARH CEX ZONE	KOLKATA CX
111. MILY KUMAR SINGH-I	DGRI MUMBAI	VADODARA CX
112. RAM AVtar PABRI	JAIPUR CEX ZONE	DGICCE DELHI
113. R SINGH CHANDEL	MEERUT CEX ZONE	VIZAG CX
114. ISHWAR SINGH	MUMBAI-I CEX ZONE	AHMEDABAD CUS
115. K L RAMTEKE	VADODARA CEX ZONE	CHENNAI CUS (P)
116. M KARORA	MUMBAI-I CEX ZONE	VADODARA CX
117. P RANGASWAMY	DG VIGILANCE CHENNAI	VIZAG CX
118. A K SAHU	KOLAKTA CUS ZONE	SHILLONG CX
119. S ARUMGAM	CHENNAI CUS ZONE	VIZAG CX
120. ADAPA BALAJI NIRANJAN BABU	VIZAG CEX & CUS ZONE	COCHIN CX
121. A JAYACHANDRAN	CESTAT CHENNAI	CHENNAI CUS (P)
122. MITHILESH KUMAR	MUMBAI-I CEX ZONE	VADODARA CX
123. T RAJENDRAN	CHENNAI CUS ZONE	COCHIN CX
124. M PACKIAM	CHENNAI CEX ZONE	TRICHY CUS
125. S JOSEPH	BHOPAL CEX ZONE	BHOPAL CX
126. HARCHARAN SINGH	ON PROMOTION	JAIPUR CX
127. M S HASAN	MUMBAI-I CUS ZONE	PATNA CUS (P)
128. C RANGARAJU	NAGPUR CEX ZONE	VIZAG CX
129. NAVIN KUMAR SHARMA-II	AHMEDABAD CUS	DGICCE CHENNAI
130. SUKHIKINDER JIT SINGH KALON	ON PROMOTION	CHANDIGARH CX
131. R JAGANANTHAN	CHENNAI CUS ZONE	TRICHY CUS
132. S P MISRA	PUNE CEX & CUS ZONE	SETTLEMENT COMMISSION KOLKATA
133. MANOJ KUMAR KEDIA	KOLKATA CUS ZONE	RANCHI CX
134. S SANKARVADIVELU	CHENNAI CEX ZONE	PONDICHERRY CX
135. NAGESH PATHAK	MUMBAI-I CEX ZONE	SHILLONG CUS (PREV)
136. SATISH SHAH	VADODARA CEX ZONE	COIMBATORE CX
137. K RAGHAPATHY	CHENNAI CEX ZONE	MANGALORE CX
138. VATINDRA KUMAR SHARMA	MUMBAI-II CUS ZONE	MUMBAI-II CUS (FOR RISK - MANAGEMENT MODULE)
139. G V K RAO-II	MUMBAI-I CUS ZONE	PUNE CX
140. ASHOK KUMAR	ON PROMOTION	CBN KOTA
141. ISTIKHAR BAIG	DGCEI KANPUR	DELHI CUS
142. YOGESH KUMAR AGARWAL	MUMBAI-II CUS ZONE	DG VALU MUMBAI
143. Ch. Venkatesh Reddy	CHENNAI CEX ZONE	BANGALORE CUS (OTHER THAN CL-A)
144. Ajazuddin	DGCEI LUDHIANA	DGCEI, LUDHIANA
145. Nderav Kumar Mallik	ON PROMOTION	DELHI CUS
146. Aniko Joseph Chandra	BANGALORE CUS. ZONE	NACEN, FARIDABAD

147	Ravi Pratap Singh	MEERUT CEX ZONE	MEERUT CX
148	D Venkateswara Reddy	VIZAG CEX & CUS. ZONE	BANGALORE CUS
149	Vijay Mohan Jain	DGCCI DELHI	MUMBAI CUS-I
150	Samir Subhash Bajaj	DGRI. MUMBAI	DRI MUMBAI
151	Binoy Kumar	MUMBAI-I CEX ZONE	AHMEDABAD CX
152	Bodhi Ram Acharya	BHUBANESWAR CEX ZONE	KOLKATA CUS (WEST BANG. (P)
153	Sudhe Koka	HYDERABAD CEX ZONE	VIZAG CUS
154	Manish Saxena	MEERUT CEX ZONE	DELHI CUS
155	Rajeev Agarwal	LUCKNOW CEX ZONE	DELHI CX
156	Ajay Kumar Pandey	BHOPAL CEX ZONE	JAIPUR CX
157	Ni Padmashti	BANGALORE CUS. ZONE	BANGALORE CX
158	Utkarsh Tiwari	DG SYSTEMS. DELHI	DG. SYS DELHI
159	Rajesh Kumar Mishra	DGRI. DELHI	DGRI. DELHI
160	Sanjay Bensel	DELHI CUS ZONE	DGRI. DELHI
161	Nasim Arshi	ON PROMOTION	MUMBAI-I CUS
162	Yashodhas Warange	DGRI. MUMBAI	SETTLEMENT COMMISSION MUMBAI
163	M G Thamizh Valvam	CHENNAI CUS ZONE	COIMBATORE CX
164	Syan Server	ON PROMOTION	DELHI CX
165	S A V Srinivasa Rao	CHENNAI CUS ZONE	DGCEI CHENNAI
166	Lalit Prasad	DELHI CUS ZONE	DGRI. DELHI
167	Ranjit Kumar	ON PROMOTION	DELHI CUS
168	Nohan Saxena	DOPM DELHI	DOPM DELHI
169	Manish Chandra	ON PROMOTION	KOLKATA CX (OTHER THAN CL "A")
170	R Saravanan Kumar	CHENNAI CUS ZONE	VIZAG CUS
171	Suraksha Katiyar	ON PROMOTION	LUCKNOW CUS
172	Dipak Kumar Gupta	BANGALORE CUS ZONE	COIMBATORE CX
173	N J Kumaresan	ON PROMOTION	CHENNAI CUS
174	Pradip Suman	KOLKATA CEX ZONE	KOLKATA CX
175	HARIBINDER K PRASAD	ON PROMOTION	DELHI CX
176	MAHENDRA PAL	ON PROMOTION	MUMBAI-II CUS.
177	S. CHANDRAMOHAN	CHENNAI CUS ZONE	COIMBATORE CX
178	S ANANTHA KRISHAN	ON PROMOTION	CHENNAI CUS
179	S P DAS	DG (VIG.). KOLKATA	PATNA CUS (P)
180	UPENDRA SINGH YADAV	DGRI. MUMBAI	MUMBAI CUS-I
181	PYARE LAL UPADHYAY	KOLKATA CUS. ZONE	KOLKATA CUS
182	MANISH MOHAN II	ON PROMOTION	CHENNAI CUS (P)
183	K BALAJI MAJUMDAR	MUMBAI-II CUS ZONE	MUMBAI-I CUS
184	DHIRENDRA SINGH GARBYAL	MUMBAI-I CUS. ZONE	MUMBAI-II CX
185	HUTTEN MINGAM ANAL	SHILLONG CEX & CUS. ZONE	KOLKATA CX
186	S K TYAGI	MEERUT CEX ZONE	MEERUT CX
187	P VENKAT	ON PROMOTION	MEERUT CX
188	PRASHANT KUMAR HALDAR	DELHI CUS. ZONE	DG, VIG, DELHI
189	K RAMAMURTHY	KOLKATA CEX ZONE	KOLKATA CUS
190	SANJAY SHARAN	MEERUT CEX ZONE	DELHI CUS (P) (OTHER THAN DELHI)
191	K C JENA	PATNA CUS PREV.ZONE	RACHI CX
192	P MISTHUSAMY	CHENNAI CUS. PREV. ZONE	CHENNAI CUS

193	AMIT JAIN	ON PROMOTION	CESTAT DELHI
194	R GURUNATHAN	CHENNAI CUS.ZONE	CHENNAI CUS
195	NAVNEET	ON PROMOTION	VADODARA CX
196	PANDAB CHARAN BEHERA	DGCEI ROURKELA	KOLKATA CUS
197	V K SINGH	MUMBAI-I CEX ZONE	VADODARA CX
198	S MACKTER	ON PROMOTION	MUMBAI CUS (P) PUNE
199	RATTAN LAL BHAGAT	CHANDIGARH CEX ZONE	DPPR. DELHI
200	SITA RAM MEENA	JAIPUR CEX ZONE	DELHI CUS (P)
201	R K MEENA	DELHI CEX ZONE	DELHI CX
202	IRFAN AHMED	MUMBAI-III (CUS.PREV.) ZONE	PUNE CX
203	RAJENDRA NAGAR	MUMBAI-III (CUS.PREV.) ZONE	KOLKATA CUS (OTHER THAN CL 'A')
204	R S MAHESHWARI	BHOPAL CEX ZONE	HYDERABAD CX
205	B N SINGH	ON PROMOTION	LUCKNOW CX
206	ELSI THOMAS	ON PROMOTION	BANGALORE CUS
207	C R MEENA	DGICCE DELHI	DELHI CX
208	SURESH KISHNANI	DTE. OF LOGISTICS DELHI	DELHI CX
209	A K MADAN-II	DTE. OF ORG. & PER MGMT. DELHI	DELHI CUS
210	KRISHNA AKSHAYA MISHRA (Mrs)	CESTAT. DELHI	DELHI CX
211	SANJAY KUMAR AGARWAL (Dr)	DG EXP.PROMOTION DELHI	DELHI CUS
212.	D N CHAUDHARY	CESTA DELHI	DELHI CX
213.	ANJANI KUMAR KAUSHAL	DG AUDIT MUMBAI	MUMBAI-I CX
214.	HITESH A SHAH	CESTAT MUMBAI	MUMBAI-II CUS
215.	RAJESH PURI	NACEN VADODARA	CHANDIGARH CX
216.	MAYANK KUMAR	NACEN KANPUR	CBN KOTA
217.	B V IDMAR	DELHI CEX ZONE DELHI - III GURGAON	DG SAFEGUARD DELHI
218	BUDDY BIHARI MAHAPATRA	DELHI CUS ZONE DELHI ICD	DG EXPORT PROMOTION DELHI
219.	NAVEEN KUMAR JAIN	DELHI CEX ZONE DELHI-IV FARIDABAD	NACEN FARIDABAD
220.	CHARAPREET SINGH BAKSHI	DELHI CUS PREV ZONE	DG AUDIT DELHI
221.	SIMMI JAIN (MRS)	DELHI CUS ZONE DELHI ACC (IMPORT) & GEN DELHI	CESTAT DELHI
222.	VIDAY KUAMR PAUL	DELHI CUS PREV ZONE	DGICCE DELHI
223.	MANOJ KRISHNA	MUMBAI-I CUS ZONE MUMBAI (EXPORT)	CESTAT MUMBAI
224.	BANIRATA BHATTACHARYA	MUMBAI-II CUS ZONE NHAVA SHEVA (IMP) & MULUND CPS NHAVA SHEVA	DG VALUATION MUMBAI
225.	SANJAY PANT	MUMBAI-I CEX ZONE MUMBAI-V	DG SERVICE TAX MUMBAI
226.	MANOJ KUMAR SRIVASTAVA	MUMBAI- CEX ZONE THANE-I	CESTAT MUMBAI
227.	PRADIP KUMAR KATIYAR	MUMBAI-II CEX ZONE BELAPUR	CESTAT MUMBAI
228.	CHARUL BARNWAL	CESTAT DELHI	DELHI CX
229.	MAHENDRA RANGA	DGCEI LUDHIANA	DIRECTORATE OF LOGISTIC DELHI
230.	C V V SAATYANARAYANA	NACEN HYDERABAD	HYDERABAD CX
231.	JANE K NATHANEIL	HYDERABAD CX	NACEN HYDERABAD
232.	GANESH HAVANUR	BANGALORE CUS	CESTAT BANGALORE

233. L NARASIMHA MURTHY	CETAT BANGALORE	BANGALORE CUS
234. DHEERAJ RASTOGI	AMRITSAR CUS (PREV)	DGRI AMRITSAR LUDHIANA
235. S K VIMLANATHAN	CHENNAI CUS	DGRI BANGALORE
236. A K SINHA	RANCHI CX	DGCII JAMSHEDPUR
237. NAVNEET GOEL	DEHLI CX	DGCII DELHI
238. B V SIVANAGA KUMARI	UOP PUNE CX	HYDERABAD CX
239. D PANGARKAR	COIMBATORE CX	DTE OF AUDIT MUMBAI
240. P K SINHA	MUMBAI-II CUS	DG SERVICE TAX MUMBAI
241. SWATANTRA KUMAR	RANCHI CX	SHILLONG CX
242. J R PANIGRAHI	VADODARA CX	DELHI CUSTOMS
243. C RIGGIN	SHILLONG CX	KOLKATA CUSTOMS PREVENTIVE
244. KAMAL KUMAR	DG VIGILANCE	MEERUT CX
245. PREM VERMA	ON RERVERSION FROM DEPUTATION	DTE OF LOGISTICS
246. P K GOEL	DGRI DELHI	CHANDIGARH CX
247. P NAGESHWAR RAO	ON RERVERSION FROM DEPUTATION	VIZAG CX
248. D P SINGH	UOP CBN GWALIOR	DG SYSTEMS DELHI

2. All the officers mentioned above should be relieved immediately and a compliance report to this effect should be sent by the Chief Commissioner concerned to the undersigned by 15.06.2005. This should be followed by a report containing status regarding assumption of charge by the transferred officers against their new posts which should reach the undersigned by 30.06.2005.

3. With this order, all representations for posting and transfers in the grade of Additional Commissioner & Joint Commissioner of Customs & Central Excise received to date stand disposed off.

(R.K. Kalla)
Deputy Secretary to the Government of India

No. 28034/2/97-Estt.(A)
Government of India
Ministry of Personnel, Public Grievances & Pensions
(Department of Personnel & Training)

New Delhi. the 12th June 1997

OFFICE MEMORANDUM

Sub: Posting of husband and wife at the same Station.

The undersigned is directed to say that on the subject mentioned above, Government has issued detailed guidelines vide O.M. No. 28034/7/86-Estt.(A) dated 3.4.1986. The Fifth Central Pay Commission has now recommended that not only the existing instructions regarding the need to post husband and wife at the same station need to be reiterated, it has also recommended that the scope of these instructions should be widened to include the provision that where posts at the appropriate level exist in the organization at the same station, the husband and wife may invariably be posted together in order to enable them to lead a normal family life and look after the welfare of the children, especially till the children are 10 years of age.

2. The Government, after considering the matter, has decided to accept this recommendation of the Fifth Central Pay Commission. Accordingly, it is reiterated that all Ministries/Departments should strictly adhere to the guidelines laid down in O.M. No. 28034/7/86-Estt. (A) Dated 3.4.86 while deciding on the requests for posting of husband and wife at the same station and should ensure that such posting is invariably done, especially till their children are 10 years of age, if posts at the appropriate level exist in the organization at the same station and if no administrative problems are expected to result as a consequence.
3. It is further clarified that even cases where only the wife is a government servant, the concession elaborated in para 2 of this O.M. would be admissible to the government servant.

*Certified to be true copy
for reference*

4. These instructions would be applicable only to posts within the same department and would not apply on appointment under the Central Staffing Scheme.
5. A copy of this Department's OM No. 28034/7/86-Estt. (A) Dated 3.4.86 is enclosed for ready reference and guidance.
6. Hindi version of the OM is enclosed.

Sd/- Illegible
(Harinder Singh)
Joint Secretary to the Govt. of India
Tel. No. 301 1276

To

1. All Ministries/Departments of the Government of India.
2. Department of Women & Child Development.
3. The National Commission for Women, 4, Deendayal Upadhyay Marg, ITO, New Delhi.

(2) In the event of such surviving husband/wife also dying, the child/children of the deceased parents will be granted two family pensions subject to the limits prescribed.—*Rule 54 (11), CCS (Pension) Rules*.

8. House Rent Allowance.—(1) Both are entitled to draw HRA even if they work in the same station and live together but not provided with Government accommodation.

(2) A Government servant whose spouse is allotted accommodation at the same station by Central/State Government, an Autonomous Public Undertaking or semi-Government Organization will not be eligible for house rent allowance irrespective of whether or not the non-allottee employee resides in that accommodation.—*FR & SR, Part - V*.

9. Central Government Health Scheme.—(1) The spouse drawing higher pay will contribute to the Scheme. Parents of the non-contributing employee will not be eligible for the Scheme's benefits.

(2) However, a female contributor has the option to include her parents-in-law, instead of her parents, in the family for availing of the medical benefits.—*G.I., M.H., O.M. No. F. 6 (1)-54-Hosp., dated 31-5-1954 and F. 4 (1)-18/63 - H, dated 3-3-1966*.

(3) If both the Government servants contribute, parents of both will be eligible for the benefits.

(4) Judicially separated couple are treated as separate entities.—*G.I., M.H., O.M. No. F. 21-12/63-H. (M), dated 16-12-1964*.

10. Allotment of Residence.—(1) The title of each of them will be considered independently.

(2) Only one residence will however, be allotted, except in the case of judicial separation.

(3) If the husband/wife who is an allottee of a residence is subsequently allotted a residential accommodation in the same station from a Pool to which the Allotment Rules, 1963, do not apply, he/she should surrender any one of the residences within one month. This condition will not, however, apply if they do not reside together due to judicial separation.—*SR 317 - B-4 (4) & (5)*.

11. Posting of husband and wife at the same station

[Swamy's — Complete Manual on Establishment and Administration]

The Government has laid down the following guidelines for the cadre controlling authorities to consider requests of husband and wife when both are Government servants and employees of Public Sector Undertakings for posting at the same station, with utmost sympathy:—

(1) *Where the spouses belong to the same All India Service or two of the All India Services, namely, IAS, IPS and IFS (Group 'A')*:

The spouses will be posted to the same Cadre by providing for a Cadre transfer of one spouse to the Cadre of the other spouse subject to their not

*Certified to be true copy
Smt. Advocate*

being posted by this process to their home cadre. Postings within the Cadre will, of course, fall within the purview of the State Government.

(2) *Where one spouse belongs to one of the All India Services and the other spouse belongs to one of the Central Services:*

The Cadre controlling authority of the Central Services may post the officer to the station, or if there is no post in that station to the State where the other spouse belonging to the All India Service is posted.

(3) *Where the spouses belong to the same Central Service:*

The Cadre controlling authority may post the spouses to the same station.

(4) *Where one spouse belongs to one Central Service and the other spouse belongs to another Central Service:*

The spouse with the longer service at a station may apply to the appropriate Cadre controlling authority who may post the said officer to the station, or if there is no post in that station to the State, where the other spouse belonging to the other Central Service is posted.

(5) *Where one spouse belongs to an All India Service and the other spouse belongs to a Public Sector Undertaking:*

The spouse employed under the PSU may apply to the competent authority who may post the person to the station, or if the PSU has no post therein, to the State where the other spouse serves.

(6) *Where one spouse belongs to a Central Service and the other spouse belongs to a PSU:*

The PSU spouse may apply to the competent authority who may post the officer to the station, or if the PSU has no post therein, to the State where the other spouse serves. If, however, the request cannot be granted because the PSU has no post in the said station/State, then the Central Service spouse may apply to the appropriate Cadre controlling authority who may post the person to the station, or if there is no post in the station, to the State where the PSU spouse serves.

(7) *Where one spouse is employed under the Central Government and the other spouse is employed under the State Government:*

The Central Government spouse may apply to the competent authority who may post the person to the station, or if there is no post in that station, to the State where the other spouse serves.

2. These are only illustrative and not exhaustive. Cases not covered by the guidelines have to be dealt with in the spirit of the guidelines and the objective of enabling a husband and wife to lead a normal family life and ensuring the education and welfare of their children — as far as possible and within the constraints of administrative convenience.—*Chapter 62.*